

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Cr. Appeal (SJ) No. 656 of 2010**

Md. Jahangir ... .. Appellant  
Versus  
The State of Jharkhand ... .. Respondent

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(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) : None  
For the State : None  
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**Order No. /Dated: 23<sup>rd</sup> April, 2021**

Today no one appears on behalf of either side.

Learned counsel for the State is directed to file affidavit regarding status as well as custody of the appellant.

A copy of this order be given to the learned counsel for the State.

Put up after three weeks.

KNR/-

**(Ratnaker Bhengra, J.)**